

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 131 OF 2018 &
IA NO. 25 OF 2018

Dated: 25th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jaiprakash Power Ventures Limited

.... Appellant(s)

Versus

Madhya Pradesh Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) :

Mr. S. Venkatesh
Mr. Sandeep Rajpurohit
Mr. Pratyush Singh

Counsel for the Respondent(s) :

Ms. Mandakini Ghosh
Ms. Aradhna Tandon for R-1

Mr. Paramhans
Mr. Aashish Bernard for R-2

ORDER

(IA NO. 25 OF 2018)

(Application for exemption from filing certified copy of impugned order)

In this application the appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

In the light of the statement made in the application and the reasons stated therein, IA No. 25 of 2018 is allowed as sufficient cause has been made out. At present, production of certified copy of the impugned order is exempted. The application is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks, i.e. on or before 20-7-2018.

APPEAL NO. 131 OF 2018

Admit. Issue notice to the respondents, returnable on 31-7-2018.

Ms. Mandakini Ghosh, Learned Counsel accepts notice on behalf of Respondent No. 1, and Mr. Paramahans, Learned Counsel accepts notice on behalf of Respondent No. 2. They pray for four weeks' time to file their respective replies. Their submissions are placed on record.

Learned counsel for the respondents may file their respective replies on or before 22-6-2018 after serving copy on the other side. Thereafter, rejoinder may be filed within two weeks, after serving copy on the other side.

List this matter on **1-8-2018**, as agreed by the learned counsel appearing for the parties.

(S. D. Dubey)
Technical Member

tpd/vg

(Justice N. K. Patil)
Judicial Member